

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 29920/2018
(Arising out of impugned final judgment and order dated 02-08-2018
in SA No. 268/2016 passed by the High Court Of Judicature At
Allahabad, Lucknow Bench)

FOOD CORPORATION OF INDIA & ORS.

Petitioner(s)

VERSUS

UMESH CHANDRA GUPTA

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 22-11-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Ajit Pudussery, AOR
 Mr. K. Vijayan, Adv.
 Mr. Ajeet Singh Verma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioners.

Issue notice.

In the meantime, there shall be stay of operation of the
impugned order until further orders.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER